

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 478/TT/2019

Subject : Truing up of tariff of the 2014-19 period and determination of tariff for the 2019-24 period for transmission assets under ATS of Tuticorin JV TPS in Southern Region

Date of Hearing : 17.7.2020

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : KPTCL and 17 others

Parties Present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the Tuticorin JV-Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai Sub-station under ATS of Tuticorin JV TPS in Southern Region. The instant asset was put into commercial operation during the 2009-14 tariff period. The tariff of the instant asset for the 2014-19 period was determined vide order dated 30.6.2016 in Petition No. 445/TT/2014. The representative of the Petitioner submitted that the Commission admitted the capital cost of ₹24816.86 lakh as on 1.4.2014, Additional Capital Expenditure (ACE) of ₹9.00 lakh during 2014-19 tariff period and the estimated completion cost allowed as on 31.3.2019 was ₹24825.86 lakh. He submitted that the actual ACE claimed during the 2014-19 period is ₹3.21 lakh as against admitted ACE of ₹9.00 lakh and that the initial spares have been restricted to the ceiling limit as on the date of commercial operation. The Petitioner has claimed the capital cost admitted vide order dated 30.6.2016 in Petition No. 445/TT/2014. He submitted that the capital cost claimed as on 31.3.2019 is ₹24820.07 lakh. In response to the Commission's query about Liquidated Damages (LD), the Petitioner submitted that no LD has been recovered. He further submitted that the reply to the Technical Validation (TV) letter was filed on 5.5.2020.

3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

